

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Service Tax Appeal No.42122 of 2016

(Arising out of Order-in-Appeal No.453/2016 (STA-I) dated 29.7.2016 passed by the Commissioner of Service Tax (Appeals – I), Chennai)

M/s. National Small Industries Corporation Ltd.

Sector B24, Software Technology Park
Guindy Industrial Estate, Chennai – 600 032.

Appellant

Vs.

Commissioner of GST & Central Excise

MHU Complex, No. 692, Anna Salai
Nandanam, Chennai – 600 035.

Respondent

APPEARANCE:

None for the Appellant

Shri S. Balakumar, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri P. Venkata Subba Rao, Member (Technical)

Final Order No. **40764 / 2021**

Date of Hearing : 12.02.2021

Date of Decision: 12.02.2021

Per Bench

The department has filed letter C. No. IV/16/3/2020-C (AR) dated 3.12.2020 before the Registry along with list of cases submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)

Member (Judicial)

(P. VENKATA SUBBA RAO)

Member (Technical)

Rex